

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**For the attention of the creditors of M/S AMARNATH INTERNATIONAL
INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	M/S AMARNATH INTERNATIONAL INFRASTRUCTURE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24/01/2011
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4	Corporate identity number / Limited Liability Identification Number of corporate debtor	U72100AS2011PTC010382
5	Address of the registered office and principal office (if any)of corporate debtor	House of Anee Baishya, S.R. Das Path Rehabari, Ulubari Guwahati Kamrup AS 781008 IN
6	Insolvency commencement date in respect of corporate debtor	19 AUGUST 2019 (COMMUNICATED BY NCLT VIA E-MAIL DATED- 26/08/2019)
7	Estimated date of closure of insolvency resolution process	21 st February 2020 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number : IBBI/IPA-002/IP- N00413/2017-2018/11205
9	Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : amitpareek99@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK C/o Amit Pareek & Associates 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail : amarnathirp@gmail.com
11	Last date for submission of claims	9 September 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S AMARNATH INTERNATIONAL INFRASTRUCTURE PRIVATE LIMITED on 19th AUGUST, 2019 (copy of the order was communicated to the undersigned on 26th AUGUST, 2019).

The creditors of M/S AMARNATH INTERNATIONAL INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 9 September 2019 to the interim resolution professional at the address mentioned against Entry No. 10 .

The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28/08/2019

Place : Guwahati

Amit Pareek

sd/

AMIT PAREEK

Interim Resolution Professional

IBBI/IPA-002/IP-N00413/2017-2018/11205

